

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.81 of 2021

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. Krishna Shankar, Adv.

For the Opposite Parties :Mr. Suraj Prakash, Adv.

Through:- Video Conferencing

06/10.09.2021 Learned counsel for the O.P.No.2 submits that he has filed an interlocutory application for extension of time in order to comply the order in true letter and spirit, though the said interlocutory application is not on record. However, the O.P.No.2 is directed to comply the order on or before the next date of hearing, failing which appropriate order shall be passed.

Put up this case on 08.10.2021.

(Deepak Roshan, J.)

Fahim/-